

English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951:—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1975, published in Notification No. G.S.R. 277(E) in Gazette of India dated the 13th May, 1975.
- (ii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1975, published in Notification No. G.S.R. 278(E) in Gazette of India dated the 13th May, 1975.
- (iii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1975, published in Notification No. G.S.R. 281(E) in Gazette of India dated the 16th May, 1975.
- (iv) The All India Services (Joint Cadre) Second Amendment Rules, 1975, published in Notification No. G.S.R. 650 in Gazette of India dated the 31st May, 1975.
- (v) G.S.R. 692 published in Gazette of India dated the 7th June, 1975 containing corrigendum to Notification No. G.S.R. 470(E) dated the 15th November, 1974.
- (vi) The All India Services (Death - cum - Retirement Benefits) Third Amendment Rules, 1975 published in Notification No. G.S.R. 724 in Gazette of India dated the 14th June, 1975.

[Placed in Library. See No. LT-9794/75].

- (2) A copy each of the following Notifications (Hindi and

English versions) under sub-section (3) of Section 10A of the Former Secretary of State Service Officers (Conditions of Service) Act, 1972:—

- (i) S.O. 282(E) published in Gazette of India dated the 17th May, 1975.
- (ii) S.O. 287(E) published in Gazette of India dated the 20th May, 1975.
- (iii) S.O. No. 288(E) published in Gazette of India dated the 20th May, 1975.

[Placed in Library. See No. LT-9795/75.]

NOTIFICATIONS UNDER EMERGENCY RISKS (GOODS) [INSURANCE] ACT AND EMERGENCY RISKS (UNDERTAKINGS) INSURANCE ACT, FINANCE ACCOUNTS, 1971-72, NOTIFICATIONS UNDER CUSTOMS ACT AND CENTRAL EXCISE RULES.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):  
I beg to lay on the Table:—

- (1) A copy of the Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. S.O. 266(E) in Gazette of India dated the 20th June, 1975 under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (2) A copy of the Emergency Risks (Undertakings) Insurance (Second Amendment) Scheme, 1975 (Hindi and English version) published in Notification No. S.O. 267 (E) in Gazette of India dated the 20th June 1975, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.

[Placed in Library. See No. LT-9796/75.]

(3) A copy of the Finance Accounts (Hindi version) of the Union Government for the year 1971-72. [Placed in Library. See No. LT-9797/75.]

(4) A copy each of the following Notifications, (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G. S. R. 255 (E) to G. S. R. 268 (E) published in Gazette of India dated the 12th May, 1975 together with an explanatory memorandum.

(ii) G. S. R. 329 (E) and 330 (E) published in Gazette of India dated the 11th June, 1975 together with the explanatory memorandum.

(iii) G.S.R. 335A(E) published in Gazette of India dated the 17th June, 1975 together with an explanatory memorandum.

(iv) G. S. R. 768 published in Gazette of India dated the 21st June, 1975 together with an explanatory memorandum.

(v) G.S.R. 364(E) published in Gazette of India dated the 28th June, 1975 together with an explanatory memorandum.

(vi) G. S. R. 368 (E) published in Gazette of India dated the 30th June, 1975 together with an explanatory memorandum.

(vii) G.S.R. 810 published in Gazette of India dated the 5th July, 1975 together with an explanatory memorandum

[Placed in Library. See No. LT-9798/75.]

(5) A copy of each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G. S. R. 264 (E) and 265 (E) published in Gazette of India dated the 12th May, 1975 together with an explanatory memorandum.

(ii) G. S. R. 266 (E) to G. S. R. 276 (E) published in Gazette of India dated the 13th May, 1975 together with an explanatory memorandum.

(iii) G. S. R. 284 (E) published in Gazette of India dated the 19th May, 1975 together with an explanatory memorandum

(iv) G. S. R. 294 (E) published in Gazette of India dated the 23rd May, 1975 together with an explanatory memorandum

(v) G. S. R. 666 published in Gazette of India dated the 31st May, 1975 together with an explanatory memorandum.

(vi) G. S. R. 667 published in Gazette of India dated the 31st May, 1975 together with an explanatory memorandum.

(vii) G. S. R. 704 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum

[Placed in Library. See No. LT-9799/75.]

#### RAILWAYS RED TARIFF (FOURTH-AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Railways Red Tariff (Fourth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G. S. R. 800 in Gazette of India dated the 28th June, 1975, issued under section 47 of the Indian Railways Act 189 [Placed in Library. See No. LT-9800/75.]

#### DELHI ROLLER MILLS WHEAT PRODUCT (EX-MILL AND RETAIL) PRICE CONTROL (AMENDMENT) ORDER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHIB P. SHINDE)—I beg to lay on the Table a copy of the Delhi Roller Mills Wheat Products (Ex-mill and